

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 739 of 2023
Environment Protection Society (Regd.) S.A.S. Nagar & Anr.
...Applicant

Versus

Ministry of Environment Forest and Climate Change, Govt.
Of India & Ors.

...Respondents


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Place: Mohali

Date: 08.10.2024

Savi Nagpal, Advocate,
(Government Pleader, Punjab)
Mobile No. 9953157024


Divisional Forest Officer
S.A.S. Nagar

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 739 of 2023


1. Environment Protection Society (Regd.) S.A.S. Nagar
Through its President Harabhan Singh Minhas, FIE, Chief
Engineer (Retd.) aged about 69 years, President of Society, #
637, Phase 3-A, Mohali-160059,
Email: environmentprotection.regd@gmail.com
Mobile: 9877821818, WhatsApp No. 9814793711.

2. Save My Trees Foundation (India) through its coordinator
Daljit Singh s/o S. Labh Singh aged 66 years, # 431, Phase
3-A, Mohali-160059. Mobile: 8054986766

.....Applicants

Versus

1. Ministry of Environment Forest and Climate Change, Govt.
Of India, Department of Environment Forest and Climate
Change, A-306, 3rd Floor, Agni Block, Indira Paryavaran
Bhawan, Jor Bagh Road, Aliganj, New Delhi-110003.
2. State of Punjab through Chief Secretary, Government of
Punjab, Punjab Civil Secretariat 1, Chandigarh.
Email: cs@punjab.gov.in
3. Director General, Forest Research Institute, P.O. New
Forest, Dehra Dun - 248 006. Email: dg@icfre.org


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4. Principal Chief Conservator of Forest (PCCF) HoFF, Forest Complex, Kumbra Road, Sector-68, S.A.S. Nagar (Mohali), Pincode 160062.
Email: pccfhoffpunjab@gmail.com
5. Divisional Forest Officer, Department of Forests and Wildlife Preservation, Forest Complex, Sec. 68, SAS Nagar.
Email: dfosasnagar@gmail.com
6. Greater Mohali Area Development Authority (GMADA) through Chief Administrator of GMADA, PUDA Bhawan, Sector 62, Mohali- 160062. Email: ca@gmada.gov.in

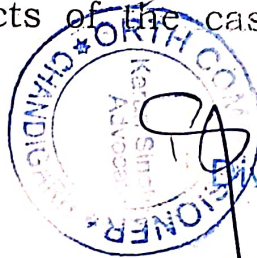
...Respondents

**Additional Short reply by way of affidavit
of Kanwar Deep Singh, IFS, Divisional
Forest Officer, Sahibzada Ajit Singh
Nagar, Punjab, on behalf of respondent
no. 2, 4 and 5.**

I, the above named deponent, do hereby solemnly
affirm and state as under:-

08 OCT 2024

That the deponent is working as Divisional Forest Officer, Sahibzada Ajit Singh Nagar, Department of Forests and Wildlife Preservation, Punjab and the deponent is well conversant with the facts of the case and authorized to



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swear in and file the present Affidavit on behalf of Respondent No. 2, 4 and 5.

RESPECTFULLY SHOWETH:

1. That, the present petition is pending for consideration before this Hon'ble Tribunal and is now fixed for hearing on 14.10.2024.
2. That, it is submitted that present OA is filed by applicants for quashing the letter No. Revenue/1455 dated 07.06.2023 of Divisional Forest Officer, SAS Nagar, alleging that permission for felling of trees standing on both sides of internal roads of Mohali city and alleged that DFO, Mohali has assessed under value of the trees.
3. That, it is submitted and again reiterated that the same is not a permission for felling of trees and is only an assessment of tree as per the application received from user agency (GMADA).
4. That, it is submitted that as per the para No. 4 of the proceeding meeting dated 28.05.2010 of Department of



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Forests and wildlife preservation, Punjab (attached Annexure R1) under the chairmanship of Sh. M.P. Rai, IFS, Additional Principal Chief Conservator of Forests, Punjab, the Forest Department through (DFO) carries out the assessment in accordance with the rate of assessment of trees. If any Department/Corporation may request for trees assessment on their land the same is carried out by concerned field staff of Forest Department and accordingly the assessment letter is issued to the applicant.

5. That, it is submitted that the assessment value of the tree has been decided as per Proceedings of the Meeting under the Chairmanship of Hon'ble Forest Minister, dated 01.07.2009 (attached Annexure R2) and vide Principal Chief Conservator of Forests (HoFF) letter No. 6599 dated 02-08-2013 (attached Annexure R3). whereby the price of the standing trees has been declared.
6. That, it is submitted that, the marking fees of these trees of Rs 10 and assessment fees of Rs 5 is taken as



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decided vide Government of Punjab's letter number 39/20/09-FOREST-3/7335 dated 18.08.2009 (attached Annexure R4).

7. That, it is submitted that, the applicant has wrongly stated that DFO, SAS Nagar has issued any permission/order for felling of said trees, whereas DFO has only carried out the assessment of the timber value of the trees and has clearly mentioned in said letter, on the basis of condition as under:-

"1) The above total of 1855 Trees, 21 Poles, volume 1772.15 total Rs.69,46,609/- is forwarded to you after applying the reserve price. This should not be treated as special Sanction /NOC for cutting of trees. You are requested that for the purpose of felling of trees you may take necessary action only as per rules/guidelines of your Department/Competent Authority.

2) As far as possible, the least number of these trees should be cut down. In order to protect the environment and avoid pollution, it is suggested to plant ten times



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the number of trees in any place to replace the trees to be cut down. These plants can be obtained from any nursery of the Forest Department.

3) The trees have been marked by the forest staff as per the records made available to this office/field staff. The reserve price has been fixed only on the basis of these marking lists/abstracts. The responsibility of cutting trees will be of your department.

4) If there is any kind of hindrance or court case regarding tree felling/ownership etc. then the forest department will not have any responsibility in it".

"This may not be treated as special permission/NOC to cut/fell the trees. As per rules, you may seek permission of the competent authority of your department to get the trees cut/fell".

It is clear from the above facts that the assessment of trees was done by the respondent in accordance with stipulated rules of guidelines and there is no question of violating any law.



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Accordingly it is requested that present OA may kindly be dismissed in the interest of justice.

Date: 08.10.2024
Place: Mohali 08 OCT 2024

DEPONENT
Kanwar Deep Singh, IFS,
Divisional Forest Officer,
Forest Complex, Sector 68,
SAS Nagar.

VERIFICATION:

Verified at Mohali on this day of October 2024 the content of Para 1 to 7 of the instant affidavit are true on my knowledge and drive from the official record and no part of it is false and nothing has been kept concealed therein.



Date: 08.10.2024
Place: Mohali... 08 OCT 2024

DEPONENT
Kanwar Deep Singh, IFS,
Divisional Forest Officer,
Forest Complex, Sector 68,
SAS Nagar.

ATTESTED

Sr. No. _____
Certified That The Aforesaid Statement
has been declared by Dahn. S.A. BEFORE
me on _____ day of _____ 20____
at Chandigarh by Sh. _____
S/O of _____
resident of _____
_____ by Shri. _____
known to me personally
that the Affidavit is
correctly explained to the deponent
_____ Karan Singh
Oath/Commis
Distt. Courts



68/6

[Handwritten signatures and notes]

Government of Punjab
Chandigarh
Affidavit
has been filed in court

Proceedings of meeting dated 28.05.2010

Regarding the proceedings of the meeting held on 28.05.2010 under the Chairmanship of Sh. M.P. Rai, I.F.S., Additional Principal Chief Conservator of Forest, Punjab.

The following officials attended the meeting:

1. S. Jitender Sharma, I.F.S., Chief Conservator of Forest(Hills), Punjab
2. Sh. Jarnail Singh, I.F.S., Conservator of Forest, Bist Circle.
3. Sh. Parveen Kumar, Conservator of Forest, Shivalik Circle, Punjab
4. Sh.S.S. Bhatti, I.F.S., Conservator of Forest, South Circle, Punjab, Patiala.
5. Sh. Dharminder Sharma, Divisional Forest Officer, Patiala.
6. Smt. Shailendra Kaur, Divisional Forest Officer.
7. Sh. Balvir Singh, Divisional Forest Officer, Fathegarh Shaib


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8. Sh.V.P.S. Sandhu, Divisional Forest Officer,
Mansa.
9. Sh. Satinder Sagar, Divisional Forest Officer,
Faridkot.
10. Sh. Wilbert Samsun, Deputy D.F.O., Amritsar
11. Sh. Daljit Singh, Deputy Divisional Officer,
Ferozepur.

The following issues were discussed in the meeting and after reviewing the progress made, the following decisions were taken:-

1. Regarding common audit paras of Department.

The Conservator of Forest, Bist Circle, has given the report of his circle in the meeting and its soft copy was also given. The Conservator of Forest, Shiwalik, South and Ferozepur Circle, has assured to compile this report and send it along with a soft copy by Monday on 31-10-2010.

2. Regarding pending court cases:

Sh. M.P. Rai, I.F.S., Additional Principal Chief Conservator of Forest, Punjab told the present


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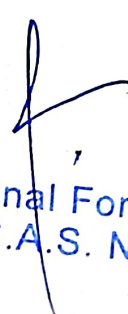
officials that he has sent the court case forms through e-mail. He has received an order from the Government to appoint the Nodal Officer as per the orders of the Hon'ble High Court, regarding which information has been sent through e-mail on 1-5-2010. A meeting has been held soon by the Financial Commissioner, Punjab. It should include those works regarding which the order has been issued by the court and the order has yet to be followed.

He insisted that no compromise will be tolerated in this regard. If this information is not received by the concerned officer, it will be reported to the higher authorities for action against him being a nodal officer.

3. 166th report of P.A.C.

The complete reports of Chief Conservator of Forest(Hills) and Plains on this subject are still awaited and the present authorities have been asked to send this report by Friday on 05-06-2010.

4. Evaluation of standing trees in non-forest areas


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It has been told by Chief Conservator of Forest, Bist Circle that there are orders of the F.C.R. on this subject that the evaluation of the trees is to be done by the Forest Department. After discussion, it was considered that the net value of standing trees, which has been assessed by the committee under the chairmanship of Sh. M.P. Rai, I.F.S, Additional Principal Chief Conservator of Forest, Punjab, should be considered as base value for the importance of costing standing trees in non-forest areas in a comprehensive manner.

5. Revision of rates of compensation

It has been told by the Conservator of Forest, Shiwalik circle that the compensation rate of price prevalent for more and more trees, they were issued in 2005 and need to be revised. It has been suggested in the meeting that these rates should be fixed on the basis of gross value of trees as determined by committee of Sh. M.P. Rai, I.F.S., Additional Principal Chief Conservator of Forest, Punjab


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6. Narega

Sh. M.P. Rai, I.F.S., Additional Principal Chief Conservator of Forest, Punjab, Chandigarh gave a proforma in the meeting for the monitoring of the NREGA operations being conducted and to be conducted and it was instructed that the information on this proforma should be sent through e-mail by the forest department officials.

Meeting ended with thanks and resolution.

Endst.No. 7232-38

Dated:31.05.2010

Copy of above is sent to following for information and further action:-

1. Principal Chief Conservator of Forest, Punjab, Chandigarh
 2. Chief Conservator of Forest (Hills)/ (Plains), Punjab, Chandigarh
 3. Conservator of Forest, Ferozepur/BIST/Shivalik/South Circle
- Sd/-

**Additional Principal Chief Conservator of Forest,
Punjab, Chandigarh**


Divisional Forest Officer
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ਸ੍ਰੀ ਐਮ.ਪੀ.ਰਾਏ, ਆਈ.ਐਫ.ਐਸ ਵਧੀਕ ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ, ਪੰਜਾਬ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਮਿਤੀ 28.05.2010 ਨੂੰ ਹੋਈ ਮੀਟਿੰਗ ਦੀ ਕਾਰਵਾਈ ਬਾਰੇ।

ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਅਧਿਕਾਰੀਆਂ ਨੇ ਭਾਗ ਲਿਆ

1. ਸ੍ਰੀ ਜਿਤੇਦਰ ਸ਼ਰਮਾ, ਆਈ.ਐਫ.ਐਸ, ਮੁੱਖ ਵਣ ਪਾਲ ਹਿੱਲਜ, ਪੰਜਾਬ
2. ਸ੍ਰੀ ਜਰਨੈਲ ਸਿੰਘ, ਆਈ.ਐਫ.ਐਸ, ਵਣ ਪਾਲ, ਬਿਸਤ ਸਰਕਲ।
3. ਸ੍ਰੀ ਪ੍ਰਵੀਨ ਕੁਮਾਰ, ਵਣ ਪਾਲ, ਸ਼ਿਵਾਲਿਕ ਸਰਕਲ, ਪੰਜਾਬ।
4. ਸ੍ਰੀ ਐਮ.ਐਸ ਭੱਟੀ, ਆਈ.ਐਫ.ਐਸ, ਵਣ ਪਾਲ ਸਾਉਥ ਸਰਕਲ, ਪੰਜਾਬ, ਪਟਿਆਲਾ
5. ਸ੍ਰੀ ਧਰਮਿੰਦਰ ਸ਼ਰਮਾ, ਵਣ ਮੰਡਲ ਅਫਸਰ, ਪਟਿਆਲਾ।
6. ਸ਼੍ਰੀਮਤੀ ਸ਼ੈਲਿੰਦਰ ਕੌਰ, ਵਣ ਮੰਡਲ ਅਫਸਰ।
7. ਸ੍ਰੀ ਵੀ.ਪੀ.ਐਸ. ਸੰਧੂ ਵਣ ਮੰਡਲ ਅਫਸਰ, ਮਾਨਸਾ।
8. ਸ੍ਰੀ ਸਤਿੰਦਰ ਸਾਗਰ, ਵਣ ਮੰਡਲ ਅਫਸਰ, ਫਰੀਦਕੋਟ।
9. ਸ੍ਰੀ ਵਿਲਬਰਟ ਸੈਮਸਨ, ਡਿਪਟੀ ਡੀ.ਐਫ.ਓ, ਅੰਮ੍ਰਿਤਸਰ।
10. ਸ੍ਰੀ ਦਲਜੀਤ ਸਿੰਘ, ਉਪ ਮੰਡਲ ਅਫਸਰ, ਫਿਰੋਜਪੁਰ

ਮੀਟਿੰਗ ਵਿੱਚ ਹੇਠ ਲਿਖੇ ਮੁੱਦਿਆਂ ਦੇ ਵਿਚਾਰ ਕੀਤਾ ਗਿਆ ਅਤੇ ਹੋਈ ਪ੍ਰਗਤੀ ਦਾ ਜਾਇਜ਼ਾ ਲੈਣ ਉਪਰੰਤ ਨਿਮਨ ਅਨੁਸਾਰ ਫੈਸਲਾ ਲਿਖੇ ਗਏ।

1. ਵਿਭਾਗ ਦੇ ਕਾਮਨ ਆਡਿਟ ਪੈਰਿਆ ਬਾਰੇ।

ਵਣ ਪਾਲ, ਬਿਸਤ ਸਰਕਲ ਵੱਲੋਂ ਆਪਣੇ ਸਕਰਲ ਦੀ ਰਿਪੋਟ ਮੀਟਿੰਗ ਵਿੱਚ ਦਿੱਤੀ ਗਈ ਹੈ ਅਤੇ ਨਾਲ ਹੀ ਇਸ ਦੀ ਸਾਫਟ ਕਾਪੀ ਵੀ ਦਿੱਤੀ ਗਈ। ਵਣ ਪਾਲ, ਸ਼ਿਵਾਲਿਕ, ਸਾਉਥ ਅਤੇ ਫਿਰੋਜਪੁਰ ਸਰਕਲ ਵੱਲੋਂ ਇਹ ਰਿਪੋਟ ਸੰਕਲਿਪ ਕਰਕੇ ਸੋਮਵਾਰ ਮਿਤੀ 31.10.2010 ਤੱਕ ਬਾਬਰ ਕਾਪੀ ਦੇ ਸਮੇਤ ਭੇਜਣ ਦਿਵਾਇਆ ਗਿਆ।

2. ਪੋਡਿੰਗ ਕੋਰਟ ਕੇਸਾਂ ਬਾਰੇ:-

ਸ੍ਰੀ ਐਮ. ਪੀ. ਰਾਏ ਆਈ.ਐਫ.ਐਸ. ਵਧੀਕ ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ ਜੀ ਵੱਲੋਂ ਹਾਜ਼ਰ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਉਹਨਾਂ ਵੱਲੋਂ ਈ-ਮੇਲ ਰਾਹੀਂ ਕੋਰਟ ਕੇਸਾਂ ਦਾ ਪ੍ਰੋਫਾਰਮਾ ਭੇਜਿਆ ਗਿਆ ਹੈ। ਉਹਨਾਂ ਸਰਕਾਰ ਵੱਲੋਂ ਮਾਨਯੋਗ ਹਾਈ ਕੋਰਟ ਦੇ ਹੁਕਮਾਂ ਪਹਿਲ ਨੋਡਲ ਅਧਿਕਾਰੀ ਨਿਯੁਕਤ ਕੀਤਾ ਗਿਆ ਹੈ। ਇਸ ਸਬੰਧੀ ਵਿੱਤੀ ਕਮਿਸ਼ਨਰ ਜੀ ਵੱਲੋਂ ਜਲਦੀ ਹੀ ਮੀਟਿੰਗ ਰੱਖੀ ਗਈ ਹੈ ਇਸ ਵਿੱਚ ਉਹ ਕੰਮ ਸ਼ਾਮਲ ਕੀਤੇ ਜਾਣ ਜਿਨ੍ਹਾਂ ਸਬੰਧੀ ਅਦਾਲਤ ਵੱਲੋਂ ਹੁਕਮ ਜਾਰੀ ਕੀਤੇ ਜਾ ਚੁੱਕਾ ਹੈ ਅਤੇ ਹੁਕਮ ਦੀ ਪਾਲਣਾ ਕਰਨੀ ਰਹਿੰਦੀ ਹੈ।

ਉਹਨਾਂ ਦੇ ਜੋਰ ਦੇ ਕੇ ਕਿਹਾ ਕਿ ਇਸ ਸਬੰਧ ਵਿੱਚ ਕੋਈ ਢਿੱਲ ਬਰਦਾਸ਼ਤ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ। ਸਬੰਧਤ ਅਧਿਕਾਰੀ ਵੱਲੋਂ ਇਹ ਸੂਚਨਾ ਪ੍ਰਾਪਤ ਨਹੀਂ ਹੁੰਦੀ ਤਾਂ ਬਤੌਰ ਨੋਡਲ ਅਫਸਰ ਉਸ ਦੇ ਵਿਰੁੱਧ ਕਾਰਵਾਈ ਲਈ ਉੱਚ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਰਿਪੋਰਟ ਕਰ ਦਿੱਤੀ ਜਾਵੇਗੀ।

Divisional Forest Officer
S.A.S. Nagar

ਇਸ ਵਿਸ਼ੇ ਤੇ ਮੁੱਖ ਵਣ ਪਾਲ ਹਿੱਲਜ ਅਤੇ ਪਲੈਨ ਦੀਆਂ ਮੁੱਕਮੂਲ ਰਿਪੋਰਟਾਂ ਅਜੇ ਉਡੀਕਿਆ ਜਾ ਰਹਿਆ ਹਨ ਅਤੇ ਮੌਜੂਦਾ ਅਧਿਕਾਰੀਆਂ ਨੂੰ ਇਹ ਰਿਪੋਰਟ ਸ਼ੁੱਕਰਵਾਰ ਮਿਤੀ 05.06.2010 ਤੱਕ ਭੇਜਣ ਲਈ ਕਿਹਾ ਗਿਆ।

4. ਗੈਰ ਵਣ ਰਕਬਿਆ ਵਿੱਚ ਖੜੇ ਰੁੱਖਾਂ ਦੀ ਅਸੈਸਮੈਂਟ (Evaluation)

ਵਣ ਪਾਲ ਬਿਸਤ ਸਰਕਲ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਇਸ ਵਿਸ਼ੇ ਤੇ ਐਫ.ਸੀ.ਆਰ ਦੇ ਹੁੱਕਮ ਹਨ ਕਿ ਰੁੱਖਾਂ ਦੀ ਅਸੈਸਮੈਂਟ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਹੀ ਕੀਤੀ ਜਾਣੀ ਹੈ। ਵਿਚਾਰ ਵਟਾਂਦਰੇ ਉਪਰਤ ਇਹ ਵਿਚਾਰ ਕੀਤਾ ਗਿਆ ਕਿ ਕਿ ਗੈਰ-ਵਣ ਰਕਬਿਆ ਵਿੱਚ ਖੜੇ ਰੁੱਖਾਂ ਦੀ ਕੀਮਤ ਇੱਕ ਸਾਰ ਤਰੀਕੇ ਨਾਲ ਕੀਤੇ ਜਾਣ ਦੇ ਮਹੱਤਵ ਲਈ ਸ਼੍ਰੀ ਐਮ.ਪੀ.ਰਾਏ, ਆਈ.ਐਫ.ਐਸ ਵੱਧੀਕ ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਬਣੀ ਕਮੇਟੀ ਵੱਲੋਂ ਜੋ ਖੜੇ ਰੁੱਖਾਂ ਦੀ ਨੈੱਟ ਵੈਲਿਊ ਅਸੈਸ ਕੀਤੀ ਗਈ ਹੈ, ਉਸ ਨੂੰ ਹੀ ਅਧਾਰ ਮਨਿਆ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ।

5. ਕੰਪਨਪਸ਼ੇਨ ਦੇ ਰੇਟਾਂ ਦੀ ਰਵੀਜਨ

ਵਣ ਪਾਲ ਸ਼ਿਵਾਲਿਕ ਸਰਕਲ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਹੈ ਜੋ ਵੱਧ-ਵੱਧ ਰੁੱਖਾਂ ਦੀ price ਕੰਪਨਪਸ਼ੇਨ ਰੇਡ ਪ੍ਰਚੱਲਤ ਹਨ, ਉਹ 2005 ਵਿੱਚ ਜਾਣੀ ਜਾਦੇ ਹਨ ਅਤੇ ਉਹਨਾਂ ਨੂੰ ਰਾਵਾਈਜ ਕੀਤੇ ਗਏ ਹੈ। ਮੀਟਿੰਗ ਵਿੱਚ ਇਹ ਸੁਝਾਓ ਦਿੱਤਾ ਗਿਆ ਹੈ ਕਿ ਇਹ ਰੇਟ ਸ਼੍ਰੀ ਐਮ.ਪੀ.ਰਾਏ, ਆਈ.ਐਫ.ਐਸ, ਵਧੀਕ ਮੁੱਖ ਵਣ ਪਾਲ ਜੀ ਦੀ ਕਮੇਟੀ ਵੱਲੋਂ ਨਿਰਧਾਰਿਤ ਕੀਤੇ ਗਏ ਰੁੱਖਾਂ ਦੀ Gorss Value ਤੇ ਅਧਾਰ ਤੇ ਨਿਰਧਾਰਿਤ ਕੀਤੇ ਜਾਣੇ ਚਾਹੀਦੇ ਹਨ।

6. ਸ਼੍ਰੀ ਐਮ.ਪੀ.ਰਾਏ, ਆਈ.ਐਫ.ਐਸ, ਵਧੀਕ ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ ਜੀ ਵੱਲੋਂ ਨਰੇਗਾ ਦੇ ਕਰਵਾਏ ਜਾ ਰਹੇ ਅਤੇ ਕਰਵਾਏ ਜਾਣ ਵਾਲੇ ਕੰਮਾਂ ਦੀ ਮੋਨਟਰਿੰਗ ਲਈ ਇਕ ਪ੍ਰੋਫਾਰਮਾ ਮੀਟਿੰਗ ਵਿੱਚ ਦਿੱਤਾ ਗਿਆ ਅਤੇ ਇਹ ਹਦਾਇਤ ਕੀਤੀ ਗਈ ਕਿ ਇਸ ਪ੍ਰੋਫਾਰਮੇ ਤੇ ਸੂਚਨਾ ਵਣ ਮੰਡਲ ਅਫਸਰਾਂ ਵੱਲੋਂ ਇ-ਮੇਲ ਰਾਹੀਂ ਭੇਜੀ ਜਾਵੇ।

ਮੀਟਿੰਗ ਧੰਨਵਾਦ ਦੇ ਮਤੇ ਨਾਲ ਸਮਾਪਤ ਹੋਈ।

ਪਿੰਨ ਅੰਕਣ ਨੰ.7232-38

ਮਿਤੀ 31.05.2010

ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ:-

1. ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ
2. ਮੁੱਖ ਵਣ ਪਾਲ (ਹਿੱਲਜ)/(ਪਲੈਨਜ), ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ
3. ਵਣ ਪਾਲ, ਫਿਰੋਜਪੁਰ/ਬਿਸਤ/ਸ਼ਿਵਾਲਿਕ/ਸਾਊਥ ਸਰਕਲ।

ਵਧੀਕ ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ, ਪੰਜਾਬ
ਚੰਡੀਗੜ੍ਹ।

Divisional Forest Officer
Nagar

21/2/2011 MS 28-5-10

23/11/2010 12:45:41 PM

विभाग, जमीन विभाग, जमीन प्रशासन विभाग, जमीन विभाग, जमीन विभाग

- 1. जमीन विभाग, जमीन विभाग, जमीन विभाग, जमीन विभाग
- 2. जमीन विभाग, जमीन विभाग, जमीन विभाग, जमीन विभाग
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- 9. जमीन विभाग, जमीन विभाग, जमीन विभाग, जमीन विभाग
- 10. जमीन विभाग, जमीन विभाग, जमीन विभाग, जमीन विभाग



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28/6/11

P.T.O

Divisional Forest Officer S.A.S. Nagar

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श्री श्री सी 166 की प्रति

श्री श्री सी 166 की प्रति

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Divisional Forest Officer
 S.A.S. Nagar

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ਨਵੀਨ

Main body of text, appearing to be a letter or official communication, with some lines underlined.

ਮੀਟਿੰਗ ਮਿਤਕਾਰ ਦੇ ਮਠੇ ਨਾਲ ਸੰਬੰਧਿਤ ਹੈ।

ਮਿਤਕਾਰ ਨੰਬਰ 2222-47

ਮਿਤਕਾਰ 31-05-2020

ਉਪਰੋਕਤ ਮਿਤਕਾਰ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਮਾਹੜੀ ਮਿਤਕਾਰ ਵਜੋਂ ਕਾਰਵਾਈ ਕਰਨੀ ਚਾਹੀਦੀ ਹੈ:-

- ਮੁਖ ਮੁਖੀ ਕਮਿਸ਼ਨਰ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
- ਮੁਖ ਕਮਿਸ਼ਨਰ (ਸਿੱਲਕਾ)/(ਪੰਜਾਬ), ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।
- ਕਮਿਸ਼ਨਰ, ਵਿੱਚੋਲਪੁਰ/ਮਿਠਕੋਟ/ਮਿਠਕੋਟ/ਮੁਕਤਸਰ।

ਮੁਖ ਮੁਖੀ ਕਮਿਸ਼ਨਰ, ਪੰਜਾਬ, ਚੰਡੀਗੜ੍ਹ।

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Divisional Forest Officer
S.A.S. Nagar

Proceedings of the meeting held under the Chairmanship of Hon'ble Forest Minister at Van Chetna Kendra, Pallanpur distt. Ropar on 1.7.2009 for revision of royalty rates.
* * * * *

A meeting was held under the Chairmanship of Hon'ble Forest Minister at Van Chetna Kendra, Pallanpur on 1.7.2009 for revision of royalty rates in which following officers were present.

1. Sh. R.C. Nayyar, IAS
Financial Commissioner (Forests)
& Principal Secretary to Government of Punjab,
Department of Forests and Wildlife Preservation,
Punjab, Chandigarh.
2. Sh. B.C. Bala, IFS,
Principal Chief Conservator of Forests,
Punjab, Chandigarh.
3. Sh. M.P. Rai, IFS,
Addl. Principal Chief Conservator of Forests (Admin),
Punjab, Chandigarh.
4. Sh. Kuldip Singh, IFS,
Managing Director,
Punjab State Forest Development Corporation Ltd.
Punjab, Chandigarh.
5. Sh. Jitendra Sharma, IFS
Chief Conservator of Forests (Hills),
Punjab, Chandigarh.
6. Sh. Jarnail Singh, IFS
Conservator of Forests,
Ferozepur Circle, Ferozepur
7. Sh. R.K. Mishra, IFS,
Conservator of Forests (Soil Conservation)
Punjab, Chandigarh.
8. Sh. Charchil Kumar, IFS,
Divisional Forests Officer,
Mansa.
9. Smt. Shailender Kaur, IFS
Divisional Forests Officer,
Sangrur.

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The issue of revision of royalty rates was discussed in the light of the report submitted by a committee constituted by the Government under the Chairmanship of Sh. M.P. Rai, IFS, APCCF to study and recommend the royalty rates in Punjab. The overall royalty rates recommended by the committee were found to be 5 to 7 times the current royalty rates.

The Hon'ble Minister and FCF inquired about the amount of revenue received by the Department before the setting up of PSFDC in 1983. PCCF informed that the amount of revenue during the year 1982-83 was Rs. 6.05 crores. It was observed that given the increase in market price of timber, the amount of revenue of the Department, which is mainly from the royalty received against the trees transferred to the corporation, should have increased to the range of Rs. 60-70

The recommendations of the Disinvestments Commission, National Forest Commission and the Government Working Committee regarding functioning of PSUs were deliberated upon and it was observed that the Corporation should have been closed and the felling should have been done by the Department.

MD PSFDC stated that he cannot take any stand in regard to royalty rates to be fixed by the Government except to go by the resolution passed by the Board of Directors in its meeting dated 28th May 2009. The resolution passed by Board of Directors was deliberated upon and it was observed that the criterion of fixing the royalty rates in the state of Haryana is perhaps not based upon any scientific study as has been done by the state of Punjab. Once again MD PSFDC was asked to give any suggestion regarding discounting to the royalty rates recommended by the Committee constituted by the Government to which there was no clear cut commitment from the Corporation through its MD. Thus there was no alternative left with the Government except to take the following decisions:-

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Divisional Forest Officer
S.A.S. Nagar

The rate of royalty to be charged from the PSFDC for the years 2007-08, 2008-09 and till the application of new policy will be the royalty rates as applicable in Haryana for these years. From today, it would be @80% of the net value of various types of trees in their classification as recommended by the Committee headed by Mr. M.P. Rai, IFS.

The practice of getting the trees cut through engagement of labour by the PSFDC shall stop forthwith in respect of green trees. This decision will apply immediately after the sunset of 1st July 2009.

The remaining standing green trees transferred to the PSFDC would be sold by inviting tenders on 'as is where is' basis. Similarly all green trees transferred to the Corporation in future will also be sold on 'as is where is' basis by inviting tenders.

In case of dead, dry & fallen trees, the same procedure, as mentioned above will be followed, but the felling of lots currently under progress as on 1st July 2009 may be completed. Disposal of any new dead, dry and fallen trees lots would be by inviting tenders in the same way as per the procedure given above for green trees.

The issue of reserve price was discussed in the meeting. Though the committee has recommended net values as the royalty rates, but in view of increase in the prices of wood in the market it was decided to keep gross values as reserve price which are given below: -

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Species	Class	Girth Class	Gross Value	
			Green	Dead / Dry
Shisham	V	30-59	187	240
	IV	60-89	833	1133
	III	90-119	3497	3734
	IIA	120-149	7503	6901
	IIB	150-179	15180	15446
	IA	180-209	26681	23926
	IB	210 & Above	51045	45088
Kikar	V	30-59	320	301
	IV	60-89	950	862
	III	90-119	2245	1789
	IIA	120-149	4934	3796
	IIB	150-179	9574	7302
	IA	180-209	11715	8786
	IB	210 & Above	14292	10719
Misc.	V	30-59	132	126
	IV	60-89	591	495
	III	90-119	2008	1203
	IIA	120-149	3548	2683
	IIB	150-179	6681	5677
	IA	180-209	9920	6944
	IB	210 & Above	16123	11286
Eucalyptus	V	30-59	412	327
	IV	60-89	1220	884
	III	90-119	2742	2023
	IIA	120-149	5754	4310
	IIB	150-179	9122	6964
	IA	180-209	13970	10478
	IB	210 & Above	21759	16319

Species	Class	Girth Class	Gross Value	
			Green	Dead / Dry
Mullberry	V	30-59	140	98
	IV	60-89	397	278
	III	90-119	1115	781
	IIA	120-149	2247	1573
	IIB	150-179	4205	2943
	IA	180-209	5354	3748
	IB	210 & Above	6503	4552
Simbal	V	30-59	308	215
	IV	60-89	703	492
	III	90-119	1429	1000
	IIA	120-149	2985	2090
	IIB	150-179	4938	3456
	IA	180-209	6663	4664
	IB	210 & Above	8388	5871
Teak	V	30-59	1000	800
	IV	60-89	5961	4769
	III	90-119	12359	9887
	IIA	120-149	18757	15005
	IIB	150-179	30935	24748
	IA	180-209	43113	34491
	IB	210 & Above	55292	44234
Drek	V	30-59	277	194
	IV	60-89	722	505
	III	90-119	1605	1123
	IIA	120-149	3609	2526
	IIB	150-179	5473	3831
	IA	180-209	8382	5867
	IB	210 & Above	13055	9139
Khair	V	30-59	752	526
	IV	60-89	236	1845
	III	90-119	5719	4003
	IIA	120-149	12409	8686
	IIB	150-179	22000	15400
	IA	180-209	44000	30800
	IB	210 & Above	88000	51600

Divisional Forest Officer
S.A.S. Nagar

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Species	Class	Girth Class	Gross Value	
			Green	Dead / Dry
Mango	V	30-59		
	IV	60-89	140	98
	III	90-119	706	494
	IIA	120-149	2360	1652
	IIB	150-179	3643	2550
	IA	180-209	5152	3606
	IB	210 & Above	8986	6290
			13390	9373
Mesquite	V	30-59	434	304
	IV	60-89	1153	807
	III	90-119	2180	1526
	IIA	120-149	4378	3065
	IIB	150-179	6168	4317
	IA	180-209	7549	5284
	IB	210 & Above	8523	5966

6. The sale of the lots would be by inviting sealed tenders to be deposited in the office of MD PSFDC and will be opened by a Committee consisting of MD PSFDC, one APCCF to be nominated by PCCF Punjab and an officer to be nominated by the Government in the presence of the participating bidders or their authorized agents, whosoever may wish to participate.

7. In case of a complaint against finalization of any tender, the complainant will have to deposit 125% of the accepted bid amount within seven days from the date of opening of tenders. No complaint will be entertained without fulfilment of this condition.

8. In case the bid amount received in the tender is less than the reserve price on three consecutive occasions, a Committee consisting of PCCF Punjab, MD PSFDC, one APCCF to be nominated by PCCF Punjab and

General Manager (I), PSFDC would review the reserve price and make the necessary revision as it may deem fit in the best interest of the State.

9. As a safeguard against any possible illicit felling by the contractor, videography will be done at the site of felling for which MD PSFDC has been authorized to devise the modalities.

10. The terms and conditions of the tender document shall be finalized by the MD PSFDC in consultation with the PCCF, Punjab.

11. The MD PSFDC is authorized to sanction the contract alongwith the right to cancel any or all of the bids without assigning any reason. For this purpose he may take help of any of the officer not below the rank of Divisional Manager.

12. PSFDC will manage its establishment / overhead cost as well as meet the expenditure to be incurred in diversifying the activities as enshrined in the Article of Association of the Corporation out of 20% retainership of the net value and the difference in the sale amount and net value of the trees.

13. Any Central/State Government Agency/ Corporation/ Board/ Authority may be offered the lots, with the permission of the Government, at or above the reserve price rates without participating in the tendering process. This should be resorted to (in rarest of rare cases) to take care of urgency in providing public services/ utilities by organizations like NHAI, PIDE etc.

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14.

In view of the above policy decisions regarding felling and disposal of trees, MD PSFDC was directed to take necessary steps for restructuring PSFDC so as to meet its defined objectives.

15.

The above policy decisions shall be reviewed as and when required by the Government.

MD PSFDC was directed to implement these decisions with immediate effect.

The meeting ended with a vote of thanks to the Chair.

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Divisional Forest Officer
S.A.C. Nagar

TRUE TRANSLATION

Government of Punjab

Department of Forests and Wildlife Conservation,

O/o Principal Chief Conservator of Forest (HOFF)

Punjab Forest Complex, Sector 68,

Ajitgarh

(Statistics Branch)

No. 6599 Dated 02-08-13

To

Managing Director,

Punjab State Forest Development Corporation,

Forest Complex, Sector 68,

Ajitgarh (Mohali)

Subject- Regarding 20% flat increase in royalty rates of trees transferred by Punjab Forest Department to Punjab State Forest Development Corporation.

On dated 18-07-2013 under the chairmanship of Hon'ble Chief Secretary Punjab this decision was taken in the meeting held regarding Additional Resources Mobilization. That the royalty rate of trees to be transferred by the Forest Department to the Punjab State Development Corporation be

Divisional Forest Officer
S.A.S. Nagar

increased by 20% flat. In this regard, a proposal was sent to the Hon'ble Forest Minister, Punjab, which has been approved by him. Because of this, the royalty rates of all trees are increased by a flat 20%. These orders will come into effect from 27th July, 2013.

It should be considered very important.

Sd/-

Principal Chief Conservator of Forest (HOFF)

Ajitgarh (Mohali), Punjab

Endost No.

Dated

A copy of the same is sent to the all Divisional Forest Officer (Territorial) and all Conservator of Forest (Territorial) for information and further action.

Sd/-

Principal Chief Conservator of Forest (HOFF)

Ajitgarh (Mohali), Punjab


Divisional Forest Officer
S.A.S. Nagar

ਪੰਜਾਬ ਸਰਕਾਰ
ਵਣ ਅਤੇ ਜੰਗਲੀ ਜੀਵ ਸੁਰੱਖਿਆ ਵਿਭਾਗ, ਪੰਜਾਬ
ਦਫ: ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ (HoFF), ਪੰਜਾਬ
ਵਣ ਭਵਨ ਸੈਕਟਰ 68
ਅਜੀਤਗੜ੍ਹ
(ਅੰਕੜਾ ਸ਼ਾਖਾ)
ਨੰ. 6599 ਮਿਤੀ 18-8-13

ਸੇਵਾ ਵਿਖੇ

ਮੈਨੇਜਿੰਗ ਡਾਇਰੈਕਟਰ
ਪੰਜਾਬ ਰਾਜ ਵਣ ਵਿਕਾਸ ਨਿਗਮ,
ਵਣ ਭਵਨ, ਸੈਕਟਰ 68,
ਅਜੀਤਗੜ੍ਹ (ਮੋਹਾਲੀ)

ਵਿਸ਼ਾ:- ਪੰਜਾਬ ਵਣ ਵਿਭਾਗ ਦੁਆਰਾ ਪੰਜਾਬ ਰਾਜ ਵਣ ਵਿਕਾਸ ਨਿਗਮ ਨੂੰ ਤਬਦੀਲ ਕੀਤੇ ਜਾਣ ਵਾਲੇ ਹੁੱਖਾਂ ਦੀਆਂ
ਰਾਇਲਟੀ ਦਰਾਂ ਵਿੱਚ 20% ਫਲੈਟ ਵਾਧਾ ਕਰਨ ਬਾਰੇ।

ਮਾਨਯੋਗ ਮੁੱਖ ਸਕੱਤਰ ਪੰਜਾਬ ਜੀ ਦੀ ਪ੍ਰਧਾਨਗੀ ਹੇਠ ਮਿਤੀ 18-07-2013 ਨੂੰ Additional Resources

Mobilization ਸਬੰਧੀ ਹੋਈ ਮੀਟਿੰਗ ਵਿੱਚ ਇਹ ਫੈਸਲਾ ਲਿਆ ਗਿਆ ਸੀ ਕਿ ਵਣ ਵਿਭਾਗ ਵੱਲੋਂ ਪੰਜਾਬ ਰਾਜ ਵਣ ਵਿਕਾਸ
ਨਿਗਮ ਨੂੰ ਤਬਦੀਲ ਕੀਤੇ ਜਾਣ ਵਾਲੇ ਹੁੱਖਾਂ ਦੀਆਂ ਰਾਇਲਟੀ ਦਰਾਂ ਵਿੱਚ 20% ਫਲੈਟ ਵਾਧਾ ਕੀਤਾ ਜਾਵੇ। ਇਸ ਸਬੰਧੀ ਮਾਨਯੋਗ
ਵਣ ਮੰਤਰੀ ਪੰਜਾਬ ਜੀ ਨੂੰ ਤਜਵੀਜ਼ ਭੇਜੀ ਗਈ ਸੀ ਜਿਸਦੀ ਉਨ੍ਹਾਂ ਨੇ ਪ੍ਰਵਾਨਗੀ ਦੇ ਦਿੱਤੀ ਹੈ। ਇਸ ਕਰਕੇ ਸਭ ਹੁੱਖਾਂ ਦੀਆਂ
ਰਾਇਲਟੀ ਦਰਾਂ ਵਿੱਚ ਫਲੈਟ 20% ਵਾਧਾ ਕੀਤਾ ਜਾਦਾ ਹੈ। ਇਹ ਹੁਕਮ ਮਿਤੀ 27 ਜੁਲਾਈ, 2013 ਤੋਂ ਲਾਗੂ ਹੋਣਗੇ।

ਇਸ ਨੂੰ ਅਤੀ ਜ਼ਰੂਰੀ ਸਮਝਿਆ ਜਾਵੇ।

ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ (HoFF)
ਅਜੀਤਗੜ੍ਹ (ਮੋਹਾਲੀ), ਪੰਜਾਬ।

ਪਿੱਠ ਅੰਕਣ ਨੰ:

ਮਿਤੀ

ਇਸ ਦੀ ਕਾਪੀ ਸੰਮੂਹ ਵਣ ਮੰਡਲ ਅਫਸਰ (ਇਲਾਕਾਈ) ਅਤੇ ਸੰਮੂਹ ਵਣ ਪਾਲ (ਇਲਾਕਾਈ) ਨੂੰ ਸੂਚਨਾ ਅਤੇ
ਅਗਲੀ ਕਾਰਵਾਈ ਲਈ ਭੇਜੀ ਜਾਂਦੀ ਹੈ।

ਪ੍ਰਧਾਨ ਮੁੱਖ ਵਣ ਪਾਲ (HoFF)
ਅਜੀਤਗੜ੍ਹ (ਮੋਹਾਲੀ), ਪੰਜਾਬ।

Handwritten notes and dates:
21/7/2013
27/8/2013
ਜ਼ਰੂਰੀ
AS
02/08/2013

Divisional Forest Officer
S.A.S. Nagar

TRUE TRANSLATION

Government of Punjab

Department of Forest and Wildlife Preservation

(Forest Branch)

To

Principal Chief Conservator of Forest, Punjab,
Chandigarh.

Memo No. 19/20/09/7335

Chandigarh. Dated 18.08.2009.

Sub:- FCA to increase the income of the forest department. Regarding the proposal for marking of trees and levying fees for assessment of trees to be conducted by various departments.

Ref:- yours UO No. 555 Dated 10.06.2009.

The Governor of Punjab has decided to levy a fee of Rs 10 per tree or pole for marking the cost of material for the marking of staff and laborers and Rs 5 per tree for the technical costing of standing trees by the staff of the Forest Department. The favorable approval of levy of fees is subject to the condition that these fees shall not be less than the fees charged under the Punjab Land Preservation Act and that the income derived from these fees shall be deposited in the Circle Revenue Head.

2. This approval is issued as per the approval of vide Finance Department's letter No. 7/8/09-5/1182 dated 07.08.2009 .

Joint Secretary Forest

Endors39/20/09-For-3/

Chandigarh, Date.....


Divisional Forest Officer
S.A.S. Nagar

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ਪਿਠ ਮਿਕਟ ਨੰ: 39/20/09-ਵ.ਵ. 37
ਚੰਡੀਗੜ, ਸਿੱਤੀ

ਮਿਸ ਨੰ: 39/20/09-ਵ.ਵ. 37
ਚੰਡੀਗੜ, ਸਿੱਤੀ

ਇਹ ਵਿਭਾਗ ਦੀ ਮਾਮਲਾ ਨੰ: 39/20/09-ਵ.ਵ. 37 ਦੀ ਪ੍ਰਕਾਰੀ ਸਹੂਲਤਾਂ ਦੀ ਸਮੀਕ੍ਰਿਤੀ ਅਤੇ ਵੱਡੇ ਵਿਭਾਗ ਨੂੰ ਕਲੈਕਟਰ ਜਾਂ ਵੱਡੇ ਵਿਭਾਗ ਦੀ ਮਾਮਲਾ ਨੰ: 39/20/09-ਵ.ਵ. 37 ਦੀ ਸਹੂਲਤਾਂ ਦੀ ਸਮੀਕ੍ਰਿਤੀ ਲਈ ਵੀ ਸਹੂਲਤਾਂ ਮਾਂ ਤਿਆਰ ਕੀਤੀਆਂ ਹਨ।

ਮਾਮਲਾ ਨੰ: 39/20/09-ਵ.ਵ. 37

ਪੰਜਾਬ ਦੀ ਸਰਕਾਰ ਸਮੀਕ੍ਰਿਤੀ ਲਈ ਮਾਮਲਾ ਨੰ: 39/20/09-ਵ.ਵ. 37 ਅਤੇ ਮਾਮਲਾ ਨੰ: 39/20/09-ਵ.ਵ. 37 ਦੀ ਸਹੂਲਤਾਂ ਨੂੰ ਮੁੱਖ ਰੱਖਦੇ ਹੋਏ ਪ੍ਰਤੀ ਵਰਗ ਜੇ ਮਿਲ ਦੀ ਸਮੀਕ੍ਰਿਤੀ ਲਈ 10% ਰੁਪਏ ਵੀਸ ਲਗਾਉਣ ਦੀ ਅਤੇ ਵੱਡੇ ਵਿਭਾਗ ਦੇ ਮਾਮਲੇ ਵਲੋਂ ਤਕਨੀਕੀ ਤੌਰ 'ਤੇ ਪਤੇ ਰੁਪਏ ਦੀ ਮਾਮਲਾ ਨੰ: 39/20/09-ਵ.ਵ. 37 ਲਈ 5/-ਰੁਪਏ ਪ੍ਰਤੀ ਵਰਗ ਵੀਸ ਲਗਾਉਣ ਦੀ ਪ੍ਰਮਾਣਿਤ ਪੁਸ਼ਟੀ ਪ੍ਰਦਾਨ ਕੀਤੀ ਜਾਵੇਗੀ ਕਿ ਇਹ ਵੀਸ ਪੰਜਾਬ ਲੋਕ ਪ੍ਰਸਿਧੀ ਸਨ ਐਕਟ 1900 ਅਧੀਨ ਚਾਰਜ ਕੀਤੇ ਹੋਏ ਹਨ ਅਤੇ ਇਹ ਵੀਸ ਪੰਜਾਬ ਲੋਕ ਪ੍ਰਸਿਧੀ ਸਨ ਐਕਟ 1900 ਅਧੀਨ ਚਾਰਜ ਕੀਤੇ ਹੋਏ ਹਨ ਅਤੇ ਇਹ ਵੀਸ ਪੰਜਾਬ ਲੋਕ ਪ੍ਰਸਿਧੀ ਸਨ ਐਕਟ 1900 ਅਧੀਨ ਚਾਰਜ ਕੀਤੇ ਹੋਏ ਹਨ।

2. ਇਹ ਸਮੀਕ੍ਰਿਤੀ ਵਿੱਚ ਵਿਭਾਗ ਦੇ ਆ.ਵਿ.ਪ ਨੰ: 7/8/09-5 ਵਿਖੇ 3/11/82 ਮਿਤੀ 7.8.2009 ਵਾਲੀ ਜਾਰੀ ਕੀਤੀ ਗਈ ਪ੍ਰਕਾਸ਼ਿਤ ਅਨੁਸਾਰ ਜਾਰੀ ਕੀਤੀ ਜਾਵੇਗੀ।

ਮੁੱਖ ਮੁਕਤ ਸਕੱਤਰ ਵਣ

ਪਿਠ ਮਿਕਟ ਨੰ: 39/20/09-ਵ.ਵ. 37

ਚੰਡੀਗੜ, ਸਿੱਤੀ

ਇਸਦਾ ਮਿਕ ਉਤਰਾ ਮੁਮ. ਸਕੱਤਰ ਵਿੱਚ (ਪ੍ਰ) ਮਿਕ ਉਤਰਾ ਦੇ ਆ.ਵਿ.ਪ ਨੰ: 7/8/09-5 ਵਿਖੇ 3/11/82 ਮਿਤੀ 7.8.2009 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਮੁਕਤੀ ਮਿੱਤ ਭੇਜਿਆ ਜਾਵੇਗਾ।

ਮੁੱਖ ਮੁਕਤ ਸਕੱਤਰ ਵਣ

ਇਸਦਾ ਮਿਕ ਉਤਰਾ ਮੁਮ. ਸਕੱਤਰ ਵਿੱਚ (ਪ੍ਰ) ਮਿਕ ਉਤਰਾ ਦੇ ਆ.ਵਿ.ਪ ਨੰ: 7/8/09-5 ਵਿਖੇ 3/11/82 ਮਿਤੀ 7.8.2009 ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਮੁਕਤੀ ਮਿੱਤ ਭੇਜਿਆ ਜਾਵੇਗਾ।

ਮੁੱਖ ਮੁਕਤ ਸਕੱਤਰ ਵਣ

ਮਿਕ ਵਿਭਾਗ,
(ਮਿਕ ਸਕੱਤਰ (ਪ੍ਰ)),
ਵਿੱਤ ਵਿਭਾਗ, ਪੰਜਾਬ

ਮਿਕ ਵਿ.ਪ ਨੰ: 39/20/09-ਵ.ਵ. 37

ਚੰਡੀਗੜ, ਸਿੱਤੀ

Divisional Forest Officer
S.A.S. Nagar